

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-515

CP No.-175/241242/ND/2019

IN THE MATTER OF:

Sunil Kumar Agarwal

.....Applicant

Vs.

Rancy Construction Pvt. Ltd.

.....Respondent

SECTION

U/s 241-242

Order delivered on 24.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Dr. U K Chaudhary Sr. Adv , Mansumyer Singh Adv.
Ms. Manisha Sharma Adv

For the Respondent : Adv Aastha Mathur Proxy Counsel

ORDER

Ld. Sr. Counsel on behalf of Petitioner is present and submitted that the matter was argued on behalf of 06.12.2023. Proxy Counsel on behalf of Respondent is present and submitted that the main Counsel is not available today and therefore, sought time for arguments. It is noted that the same request was made on the previous date of hearing i.e. on 21.02.2024 also. In the interest of justice, once last opportunity is being given to the Respondent to argue the matter failing which the matter be proceeded on the basis of material available on the record. No further adjournment on the request of Respondent will be granted. List this matter on **12.06.2024**.

Sd/-

(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-

(MAHENDRA KHANDELWAL)
MEMBER (J)